

**Central Administrative Tribunal
Principal Bench**

**OA No.1517/2017
MA No.1652/2017
MA No.1653/2017**

New Delhi, this the 17th day of May, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. P.K. Basu, Member (A)**

1. Jagdish Rai Varma, Age-42, Group-D,
S/o Sh. Lalchand Varma,
r/o H.No. 12 Ward-2 New Khunja,
Hanumangarh JN
Dist-Hanumangarh (RAJ)
PIN-335512.

2. Chetram, Age-43, Group-D,
S/o Sh. Kashiram,
R/o K Piche Ward No. 23 Rawatsar,
Hanumangarh (Raj.)
PIN-335524.

3. Kasai Lukanda, Age-53, Group-D,
S/o Sh. Kasai Lakshmanna,
R/o- Plot No. 33, Lakshmi Town,
Ship, Near Nandyal Check,
Post, Kurnool.

4. Hetram, Age-41, Ground-D,
S/o Sh. Gajanand,
R/o Ward No. 3 Saini Mohalla,
Bhadra, Dist- Hanumangarh,
(Raj.) Pin 335501.

5. Mukesh Kumar, Age-43, Group-D,
S/o Sh. Shriram,
R/o Sector – 13, Hisar (Haryana)
Pin-125001.

6. Sh. Adhikari Mishra, Age-41 yr, Group-D,
 At- Neheru Nagar (Dhanserpali)
 PO-Agalpur, PS- Barpali,
 Dist-Bargar (Odisha)
 Pin-768029.

...Applicants

All applicants are working as helpers

(By Advocate : Dr. Ashwani Bhardwaj)

Versus

1. Union of India,
 Through Secretary
 Ministry of Information & Broadcasting,
 Shastri Bhawan, New Delhi.
2. The C.E.O.,
 Prasar Bharti,
 PTI Building,
 New Delhi.
3. The Director General,
 Doordarshan Kendra,
 Doordarshan Bhawan,
 Mandi House,
 New Delhi.
4. The Director General,
 All India Radio,
 Akashvani Bhawan,
 New Delhi.

...Respondents

(By Advocates : Shri Hanu Bhaskar for R-1.

Shri S.M. Arif for R-2)

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J) :-

MA No.1652/2017 and MA No.1653/2017

For the reasons stated therein, the MAs filed for joining together in a Single Application (MA No.1652/2017) and for exemption from filing of the certified copies and signed copies of the annexures (MA No.1653/2017) are allowed.

OA No.1517/2017

2. Heard the learned counsel for applicant and Shri Hanu Bhaskar and Shri S.M. Arif, learned counsel for respondents No.1 and 2 respectively on receipt of advance notice.
3. It is noticed that the applicants have not made Director General, All India Radio as party respondent to the OA, who is the cadre controlling authority of the applicants. Hence, on the request of the learned counsel for applicant, he is permitted to add the D.G., All India Radio as the 4th respondent to the OA.
4. The applicants who are working as Helpers under the Doordarshan Kendra have filed this OA seeking the following reliefs:-

“a. Direct the respondents to grant the scale of Technician, i.e, Rs. 4500-7000 to the applicants from the due date, under M.A.C.P. Scheme, after completion of the required number of years of service, as granted by this Hon’ble Tribunal in the OAs Nos. 1949/2012 and 3607/2014, with all consequential benefits of arrears of pay-allowances etc. and

b. Grant cost in favour of the Applicants and PASS any other or further order(s), in favour of the Applicants, which this Hon’ble Tribunal may deem fit, just & proper in the above-mentioned facts & circumstances.”

5. It is submitted that the applicants have made representations through the Association of Radio & Television Engineering Employees vide Annexure-A/9 dated 18.06.2015, ventilating their grievances. However, respondents have not passed any order till date. It is further submitted that the applicants are seeking benefits as have already been given to the similarly placed persons in compliance of the orders of this Tribunal passed in OA No.1949/2012 and 3607/2014 and, hence, they are also entitled for the same.

6. It is seen that the applicants have not preferred any representation to any of the respondents ventilating their exact grievances.

7. In the circumstances, the OA is disposed of without going into the merits of the case, by permitting the applicants to make an appropriate representation to the respondents ventilating their grievances within two weeks from the date of receipt of a certified copy of this order and on receipt of such a representation from the applicants, the respondents shall consider the same and pass an appropriate speaking and reasoned order thereon within a period of 90 days therefrom, in accordance with law. No costs.

8. Let a copy of the OA be enclosed to this order.

(P.K. Basu)
Member (A)

(V. Ajay Kumar)
Member(J)

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